

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1507 of 2019

IN THE MATTER OF:

Anand Murti **...Appellant**

Versus

Soni Infratech Pvt. Ltd. & Anr. **...Respondents**

Present:

For Appellant: **Mr. Rana Mukherjee, Sr. Advocate with Mr. Mani Bhushan Sinha, Mr. Ashutosh Bishnoi and Mr. Pranab Prakash, Advocates.**

For Respondents: **Mr. Amit Goel, Advocate with Mr. Bhim Sain Goyal, RP for R-1.**

Mr. Saurabh Yadav, Advocate for R-2.

Mr. Ritesh Agarwal, Mr. Sunil Kumar, Mr. Sumit Batra, Mr. Harish Malik and Mr. Jatin Sehgal, Advocates.

Mr. P. K. Sachdeva and Mr. Sharad Khurana, Advocates for SRA.

Mr. Subash Chander Sood, Advocate for Intervenor.

ORDER
(Through Virtual Mode)

02.02.2021: Heard learned counsel for the Appellant in part. Also heard learned counsel for some of the homebuyers. Hearing remained inconclusive.

Hearing which was confined to direction given by the Hon'ble Apex Court could not be completed as the facts set out in the proposed settlement plan with regard to various aspects including financial position of the company, present

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status of construction, proposed plan and funding requires a response from the Resolution Professional, who may file Revised Status Report covering all aspects of the project keeping in view the proposed settlement plan. Revised Status Report be filed within three weeks with advance copy provided to learned counsel for all the stakeholders.

List the appeal 'for hearing' on **25th February, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

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